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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 252/93 in  
O.A. NO. 987/88

New Delhi this the 7th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Rajkaran Singh,  
ex-P.W. I. Allahabad Division,  
Northern Railway, Allahabad,  
Working as Manager/Civil,  
Indian Railway Construction  
Co. Ltd. (IRCON),  
Palika Bhawan, Sector-XIII,  
R.K. Puram, New Delhi-66.

... Petitioner

By Advocate Shri V. P. Kohli

Versus

Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.

... Respondent

By Advocate Shri H. K. Gangwani

O R D E R (CRAL)

Hon'ble Mr. Justice V. S. Malimath

We are now satisfied that the judgment of the Tribunal has since been complied with. If there is any grievance in regard to which the petitioner has a complaint, that is not the matter which can be examined in these proceedings. The petitioner shall be free to agitate his rights in this behalf in accordance with law, if that is permissible.

2. We record the undertaking of the respondents that the order regarding payment will be made within four weeks, failing which the entire amount due shall be paid with interest at the rate of 12% p.a. from this date till the date of payment. These proceedings are accordingly dropped.

*Adige*  
( S. R. Adige )  
Member (A)

*Malimath*  
( V. S. Malimath )  
Chairman

/as/